

FINAL ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED WEDNESDAY THE FOURTEENTH DAY OF JUNE
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRES E N T

HON'BLE SHRI P. K. KARTHA, VICE CHAIRMAN

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. 121/89

Mrs. Kathrinama Sebastian

Applicant

Vs.

1. Union of India represented by
Secretary, Ministry of Labour
& Rehabilitation, Department of
Labour and Employment, New Delhi.

2. The Director General of Labour
Welfare, Ministry of Labour,
Government of India, New Delhi and

3. The Welfare Commissioner,
Welfare Organisation, Bangalore

Respondents

M/s. M. V. Joseph and
Varghese Myloth

Counsel for the
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the
respondents

O R D E R

Shri P. K. Kartha

The applicant who is working as a Staff Nurse in
the Beedi Workers Welfare Dispensary, Alathur, filed this
application under Section 19 of the Administrative
Tribunals Act, 1985 praying that the impugned order
dated 30.7.1982 be quashed or in the alternative to direct
the second respondent to dispose ^{of} _{the} appeal filed by

her on 11.9.1982 as expeditiously as possible.

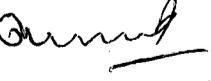
2. We have gone through the records and heard the learned counsel for both the parties. The learned counsel for the respondents has no instruction regarding the disposal of the appeal filed by the applicant. In the appeal filed by the applicant, she has raised various points and the Appellate authority is also required to consider the appeal in accordance with the provisions of Rule 27 of the CCS (CCA) Rules, 1965.

3. As the appeal filed by the applicant is still pending with the Appellate authority, we consider that the appropriate course would be to await the decision of the Appellate authority, though it has been considerably delayed. We therefore direct that the Appellate authority shall dispose of the appeal filed by the applicant on 11.9.1982 as expeditiously as possible, but in any event not later than three months from the date of receipt of a copy of this order. The Appellate authority should pass a speaking order. In case the applicant is aggrieved by the decision of the Appellate authority, she will be at liberty to file a fresh application in the Tribunal in accordance with Law, if so advised.

4. The application is disposed of at the admission stage itself with the above directions.

5. Parties to bear their own costs.


(N. V. Krishnan)
Administrative Member
14.6.1989


(P. K. Kartha)
Vice Chairman
14.6.1989